श्री ब० रा० भगत : प्रश्न के पहले भाग का उत्तर है हां । उदाहरण के लिये मैं यह भी बतलाऊं कि 1964 में 7 हजार दरख्वास्तें आई थीं और 22 करोड़ रु० की स्वीकृति दी गई थी । 1965 में 11 हजार 700 के लगभग दरख्वास्तें आई थीं और 42 करोड़ से ज्यादा कर्ज की सुविधायें दी गई हैं । कुछ और मामलों में, जैसे कितना मार्जिन हो, या और भी क्या शर्तें हो गारेन्टी के लिये, इन सब मामलों में उदारतापूर्वक विचार किया जा रहा है ।

श्री शिव नारायण : हमें फाइनेंस मिनिस्टर यह बतलायें कि रुपया मिलने की वह सुविधायें क्या हैं और जो 7 हजार दरख्वास्तें बतलाई, उन सब को रुपया मिला या नहीं ।

श्री ब० रा० भगत : बैंक कर्ज जो देते हैं उस में सब से बड़ी सुविधा यह है कि छोटे रोजगार वाले हैं यदि उन में रुपये को वापस करने की शक्ति न हो, जिस से कि बैंक को दिक्कत होती है, उन के लिये हम ने रिजर्व बैंक की तरफ से रिस्क की गारन्टी की है । यह सब से बड़ी सुविधा है जो कि बड़े उद्योगों के लिये नहीं है, सिर्फ छोटे उद्योगों के लिये है ।

Public Sector Undertakings

+

*213. **Shri Surendra Pal Singh:**
Shrimati Savitri Nigam:
Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri Bhagwat Jha Azad:
Shri P. C. Borooah:
Shrimati Ramdulari Sinha:

Will the Minister of **Finance** be pleased to refer to the reply given to Starred Question No. 787 on the 1st September, 1966 and state:

(a) whether Government have since considered and examined all the recommendations made by the Heads of Public Sector Undertakings; and

(b) if so, how many recommendations have been accepted and implemented and in what manner?

The Deputy Minister of Finance (Shri L. N. Mishra): (a) and (b). The points discussed at the conference convened by the Prime Minister have been examined and the decisions are expected to be taken shortly.

Shri Surendra Pal Singh: One of the main recommendations of this conference was that the Government should immediately carry out a review with a view to finding out as to how many of the existing heads of Public undertakings and then directors were actually competent and fit enough to hold their jobs. May we know whether that review has been carried out and, if so, what has been the outcome of that, and whether any of the executive heads have actually been removed from their present positions?

Shri L. N. Mishra: So far as the appointment or removal of individual heads is concerned, I cannot give information without notice. But all the points raised in the conference have been thoroughly examined and comments of the Bureau of Public Enterprises and the Department of Co-ordination have been obtained and the paper is being prepared for placing before the Cabinet. I think concrete decisions on these recommendations will be taken very shortly.

Shri Surendra Pal Singh: Is it a fact that not very long ago the C.S.I.R. carried out a survey which revealed that nearly 25 per cent of the technicians and junior engineers in our public sector undertakings, particularly, in our steel plants, are actually under-employed? If that is correct, may I know what steps are being taken to rectify that defect in our managerial system?

Shri L. N. Mishra: I am not aware of this C.S.I.R. review. But it is a fact that the personnel policy and also the question of requirement of manpower, etc. were examined and some decisions are being taken on that point also.

श्री म० ला० द्विवेदी : जहां तक पब्लिक अंडरटेकिंग्ज की सेवाओं का प्रश्न है क्या सरकार ने ऐसी कोई व्यवस्था की है कि जिस प्रकार से केन्द्रीय सरकार में लोक सेवा आयोग द्वारा भरती होती है उसी प्रकार से वहां भी भरती के कोई नियम हों और योग्य लोगों को भरती किया जाए ? क्या यह भी सही नहीं है कि केन्द्रीय सरकार के कर्मचारियों को अधिक भत्ता दिलाने के लिए पब्लिक अंडरटेकिंग्स में भेजा जाता है जिस से वहां के जो अधिकारी हैं उन के अधिकारों का हनन होता है ? यदि हां, तो इस को बन्द करने के लिए सरकार क्या कर रही है ?

श्री ल० ना० मिश्र : जहां तक भरती का सम्बन्ध है, इस के नियम हैं तरीके हैं । कुछ जगहों की भरती तो यूनियन पब्लिक सर्विस कमीशन के जरिये से होती है और कुछ जगहों के लिए भरती वे खुद भी करते हैं कमेटी के जरिये से . . . .

श्री म० ला० द्विवेदी : कितने प्रतिशत ?

श्री ल० ना० मिश्र : प्रतिशत तो मैं नहीं बता सकता हूं । लेकिन यह नियम है, यह तरीका है कि इतनी तनख्वाह तक की जगहों के लिए भरती वे खुद कर सकते हैं और इस से ज्यादा तनख्वाह वाली जगहों के लिए यू० पी० एस० सी० के जरिये कर सकते हैं ।

जहां तक भत्ते का प्रश्न है, डेपुटेशन एलाउन्स वे जब कभी बाहर जाते हैं तो उनको मिलता है । यहां कोई खास बात नहीं हैं और यहां भी वह दिया जाता है ।

Shri P. Venkatasubbaiah: May I know to what extent the decision of the Government to delegate authority to the executives in the public undertakings has been implemented and whether the responsibility for the satisfactory working of the undertakings has been fixed squarely on the executives?

Shri L. N. Mishra: One or two reports of the Public Undertakings Committee were placed before the Parliament. They have given some recommendations. About the fixing of responsibility, that is already there and some other recommendation that was made by the Committee presided over by the Prime Minister is also under consideration.

Shri A. P. Sharma: May I know how many superannuated officials are employed in these public undertakings and what is the reason for the same? Is it a fact that you do not get young and new administrative officials and that is why these people are employed there?

Shri L. N. Mishra: It is a fact that some of the retired officers have joined public undertakings and this point was also raised and the Government has to make up its mind on that also.

Shri A. P. Sharma: How many are there? Can you give the number?

Shri L. N. Mishra: I cannot give the number.

श्री यशपाल सिंह : क्या सरकार ने गौर किया है कि जो इंजीनियर हैं वे जीनियस के मालिक हैं, हमारी प्रतिभा के मालिक इंजीनियर हैं और उन को आई० सी० एस० अफसरों के अंडर न रखा जाय? आई० सी० एस० लोग अंग्रेजों ने काले-गोरे की तफरीक को मजबूत करने के लिए बनाये थे । उन का आज इस जमाने में कोई उपयोग नहीं रह गया है । मैं जानना चाहता हूं कि क्या सरकार गौर कर रही है कि इन इंजीनियर्स को किसी हालत में भी आई० सी० एस०, आई० ए० एस० या पी० सी० एस० के मातहत न रखा जाए और यदि ऐसा किया गया तभी वे बखूबी अपना काम कर सकते हैं ?

श्री ल० ना० मिश्र : इस तरह की शिकायत जो टैक्नीशियन हैं उन से आई हैं कि वे लोग चाहते हैं कि उन के एडमिनिस्ट्रेटिव हैड जो हों, वे इस तरह के लोग न हुआ करें ? इसमें सरकार द्वारा नीति बदलने की बात

भ्राती है। लेकिन मेरी निजी तौर पर राय यह है भ्रौर मैं यह कहना चाहता हूं कि मैं माननीय सदस्य से सहमत हूं।

श्री तुलशीदास जाधव : क्या यह सही नहीं है कि पब्लिक भ्रंडरटेकिंग्ज में प्राइवेट भ्रंडरटेकिंग्ज से इंसेंटिव कम होता है भ्रौर इस कारण से प्रोडक्शन कम होता है ? क्या सरकार ने विचार किया है कि यहां भी ज्यादा इंसेंटिव हो भ्रौर इस तरह से प्रोडक्शन को ज्यादा बढ़ाया जाए ?

श्री ल० ना० मिश्र : मैं माननीय सदस्य से सहमत नहीं हूं कि पब्लिक सैक्टर में प्रोडक्शन प्राइवेट सैक्टर से कम होता है। कई कई पब्लिक सैक्टर भ्रंडरटेकिंग्ज बहुत ज्यादा भ्रच्छे हैं प्राइवेट सैक्टर से। दिक्कत यह है कि प्राइवेट सक्टर की बात बाहर नहीं भ्राती है भ्रौर पब्लिक सैक्टर की बात बाहर भ्रा जाती है भ्रौर इस वजह से इस तरह की भावना चलती है।

श्री भ्र० प्र० शर्मा : प्राइवेट सैक्टर की बात प्राइवेट चलती है।

Shri U. M. Trivedi: When this Question No. 787 was answered on the 1st September, 1966, I put a supplementary and the question that I had raised was: Have instructions been given to these public undertakings that where the employment of Class III and Class IV employees is concerned, the recruitment should be made locally?

Now, has that been implemented or has the Government written to them that such must be the procedure that they should follow?

Shri L. N. Misra: This is an old complaint. But there cannot be 'must'. Local people can be encouraged because their land, etc., is acquired for that project, but there cannot be 'must'. The hon. Member is a lawyer and he must know this. It is also against the Constitution.

Shri U. M. Trivedi: He has not answered my question. He has merely made a remark. The whole question is this. So far as recruitment to Class III and Class IV is concerned, they do not require much of intelligence and sufficiently well educated persons are available in all parts of India. How is it that for public sector undertakings, people from Delhi or Calcutta or Madras are brought into Madhya Pradesh? I want to know this.

Shri L. N. Mishra: I have nothing to say. People go from Madras or Delhi or Calcutta to Madhya Pradesh also. Madhya Pradesh is not a prohibited area. Anybody can go there.

Shri U. M. Trivedi: They should not get employment because the head offices are situated here? I would like to have a clear answer to this.

Mr. Speaker: Order, order. Next Question.

Amin Chand Pyarelal Group of Firms

\+

***214. Shri Madhu Limaye:**
Shri Kishen Pattnayak:
Dr. Ram Manohar Lohia:

Will the Minister of **Finance** be pleased to state:

(a) whether Government's attention has been drawn to the import by the Amin Chand Pyarelal group of firms of certain steel plates of sizes other than those mentioned in the licence on the basis of the illegal issuance by the Steel Controller of Customs Clearance Permit;

(b) whether the customs authorities had refused to honour the Customs Clearance Certificate and had seized the goods;

(c) whether the Special Police Establishment has carried out any investigation into this violation; and

(d) if so, the results thereof and the action taken against the party, the Steel Controller and other officers concerned?